

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-7053-JK (LD) of 2024

DATED:- 15- 05 - 2024

Sanction is hereby accorded to the appointment of Officer's of Rural Development and Panchayati Raj Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 15.05.2024

No:-LAW-OIC/5/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/ Secretary to Government, Department of Rural Development and P.R
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Annexure to the Government Order No. 7053-JK(LD) of 2024 dated 15.05.2024

S No.	Title of the Case	OIC
1	OA No. 134/2022 titled Ved Bhushan Vs Union Territory of Jammu and Kashmir and others.	Mr Ranjeet Singh, JKAS, ACD Udhampur,
2	WP(C) No.1370/2023 titled Gourab Sharma Vs Union Territory of Jammu and Kashmir and others.	Mr Vilender Kumar Bhat, Under Secretary to Government, Department of Rural Development and Panchayati Raj
3	WP (C) No. 1396/2023 titled Mohd Akram Vs Union Territory of Jammu and Kashmir and others.	Sh. Sheikh Wajad Ahmed, BDO Plangarh

Jm

Nayyaz